LShri Madan Bhatia] ed, violence, communalism and secessionism, and their abettors and instigators abroad, that it was impossible to defeat Rajiv Gandhi through the ballot box. Rajiv Gandhi was going to become the Prime Minister of India. When this became obvious, it also became obvious what the rise of Shri Rajiv Gandhi as3 the Prime Minister of India would have meant. If Shri Rajiv Gandhi, has become the Prime i{ would have been the final deathblow to the emergence of the communal forces in the country, forces of fundamentalism in the country. It would have sounded the death-knell of the forces of secession which had been gathering strength over the Pe" riod of last sixteen months when he ceased to be the Prime Minister. It would have meant the rise of one rallying force, one rallying point, for the Asian and the Third World countries and would have meant that one single Super Power would *not* be allowed to exercise hegemony over the rest of the world. It would have meant a fierce independence on the part of India and an exercise of her sovereign rights as the leader of the Asian countries, as against the hegemony of one Super Power. It would have meant India forging ahead economically and industrially, a self-reliant country, and a country impregnable in defence. This is exactly what the external forces, the abettors and instigators of the internal forces of hatred and violence, did not want. This is exactly the internal forces of hatred and violence did not want and they plunged this country into a whirlpool of caste conflict, communal conflict and religious conflict. The result was, the assassination of Shri Rajiv Gandhi. These are the forces. We are concentrating ourselves on the security aspect. By concentrating ourselves on the security lapse, we are giving a go-by to the task of identifying the forces which have been really responsible for the assassination of Shri Rajiv Gandhi. Sir, the Indian National Congress has a very long history spread over a period of one hundred years. The history of the Indian National Congress is hallowed by the sacrifice 'of hundreds of thousands of Indians. The. inherent strength of the Indian National Congress is in the ideals on which it has lived, the ideals of secularism, the ideals of oneness of India, the ideals of self-reliant India, the ideals and values of advancing nation, a nation which will occupy its proper position in the comity of natons. India will march ahead. Indian National Congress has faced many trials, many tribulations, many challenges. Indian National Congress will rise to the occasion and will meet this challenge. On the blood and sacrifice of Rajiv Gandhi Indian National Congress will rise to the occasion and bick up. the gauntlet which has been thrown to this great nation by the internal forces of communalism, casteism, hatred and violence and the external forces which are bent upon disintegrating India.

But, Sir, for centuries and millennia to come India will weep for Rajiv Gandhi. When history writes a chapter on the contribution made by Rajiv Gandhi to the making of new India time will almost come to a stop. For those of us who knew him so well in flesh and blood, a feeling comes: was it a vision or a waking dream; flood is the music, do I wake or sleep?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The House will now take up the Statutory Resolution and thereafter we will continue with the Short Duration Discussion.

I. STATUTORY RESOLUTION SEEKING APPROVAL OF THE PROCLAMATION ISSUED ON 6TH APRIL, 1991, UNDER ARTI CLE 35€ OF THE CONSTITU TION, IN RELATION TO THE STATE OF HARYANA H. MOTION SEEKING REVOCATION OF THE PROCLAMATION

ISSUED ON THE 6TH APRIL, 1991, UNDER ARTICLE 356 OF THE CONSTITUTION, IN RELATION TO THE STATE OF HARYANA.

गृह मंत्रालय में राज्यमंत्री तथा सूचना मंत्रालय में राज्यमंत्री (श्री सुबोध कान्त सहाय) : उपसभाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि,

"यह सदन हरियाणा राज्य के संबंध में राष्ट्रपति द्वारा संविधान के अनुच्छेद 356 के अंतर्गत जारी की गई 6 अप्रैल, 1991 की उद्घोषणा का अनुमोदन करे।"

उपसभाध्यक्ष महोदय, हरियाणा के राज्यपाल की रिपोर्ट तथा उद्घोषणा की प्रतियां सदन पटल पर रखी गई हैं। जैसा कि राज्यपाल ने अपनी रिपोर्ट दी थी कि श्री चौटाला की सरकार जिन्हें 42 सदस्यों का बहुमत प्राप्त था 82 सदस्यों के सदन से और उसके बाद उसने 3 सदस्यों को स्पीकर ने दलबदल कानून के तहत, संविधान की दसवीं अनुसूची एवं हरियाणा विधान सभा दल-बदल के कानून के तहत अयोग्य घोषित कर दिया था जिसके तहत श्री चौटाला की सरकार अल्पमत में हो गई थी, 27-3-91 को उन्होंने सलाह दी कि विधान सभा को भंग करके और आगामी लोक सभा के चुनाव के साथ चुनाव कराया जाए। पर राज्यपाल ने उनसे आग्रह किया कि यह अपना बहुमत सदन में सिद्ध करें जिसे उस सरकार ने नहीं सिद्ध कर पाया। उस परिस्थिति में वहां पर... (**व्यवधान**) असेंबली बुलाने के लिए उन्होंने कहा था और जिसके तहत वह असेंबली का सत्र नहीं बुला पाए और उसके बाद राज्यपाल ने अपनी अनुशंसा में केन्द्र सरकार को कहा था कि 31 मार्च को श्री चौटाला की सरकार की तरफ से मुख्य मंत्री की हैसियत से... (**व्यवधान**) मे सम्मानित श्री ओम प्रकाश चौटाला जी की सरकार के तहत नए सिरे से चुनाव कराने के लिए दोबारा उन्होंने; श्री ओम प्रकाश चौटाला जी ने राज्यपाल से अनुरोध किया था। लेकिन जैसा कि रिपोर्ट में राज्यपाल ने कहा कि उनके निर्देशों का पालन मुख्य मंत्री नहीं कर रहे थे और उस सरकार को पूरा बहुमत नहीं हासिल था। अतः कोई गलत परिपाटी न लागू हो, इसलिए उन्होंने अपनी अनुशंसा सरकार को भेजी कि हमारे निर्देशों का पालन नहीं किया जा रहा है इसलिए वैकल्पिक सरकार नहीं बनायी जा सकती और सिफारिश की कि संविधान के अनुच्छेद 356 के अंतर्गत कार्यवाही कर विधान सभा को भंग किया जाए।

केन्द्र सरकार ने राज्यपाल महोदय की रिपोर्ट तथा हरियाणा की स्थिति पर विचार करते हुए 6 अप्रैल, 1991 को उद्घोषणा के तहत सिफारिश की और वहां राष्ट्रपति शासन लागू किया गया। महोदय, उस उद्घोषणा को दो महीने के अंदर दोनों सदनों से अनुमोदन लिया जाना था। महोदय, आप जानते हैं कि 20 मई, 1991 को वहां पूरी तरह चुनाव हो चुका है, लेकिन हमारे भूतपूर्व प्रधान मंत्री श्री राजीव गांधी की दुखद मृत्यु के बाद जो स्थिति उत्पन्न हुई है, उस कारण चुनाव के नए शेड्यूल बनाए गए हैं जिसके तहत वहां 5 जून के पहले कोई सरकार नहीं बन सकती है, अतः मैं इस सम्मानित सदन से सिफारिश करता हूं कि यह सहमति दी जाए कि जो राष्ट्रपति जी की अनुशंसा है, उसका अनुमोदन किया जाए।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The Resolution is moved. Mr. Ahluwalia, d_0 you want to move your Resolution?

SHRI S. S. AHLUWALIA (Bihar): I want to speak.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): He wants to speak before withdrawing.

SHRI MOHINDER SINGH LATHER) (Haryana): Sir, I also would like to speak.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let me find out whether he wants to move it... *(Interruptions)...,*

श्री सुरेन्द्रजीत सिंह अहलुवालिया : उपसभाध्यक्ष महोदय, गृह मंत्री जी के बयान से यह स्पष्ट है कि किसी मेनिपुलेशन से चौटाला जी को मुख्य मंत्री बनाया गया था कि मंत्री महोदय को इतना भी नहीं पता है कि चौटाला जी ने विधान सभा को फेस ही नहीं किया, उसके पहले ही चले गए। जब उनको मुख्य मंत्री बनाना था तो राज्यपाल को बुलाकर कहा गया कि उन्हें शपथ लेनी है। महोदय, शपथ लेने के लिए चारों तरफ हल्ला था कि इनकी संख्या कम हो गयी है उसके बावजूद राज्यपाल महोदय ने मेंबर की कोई भी ऐसी फिजिकल वेरिफिकेशन करने की कोशिश किए बगैर उन्हें शपथ दिलायी। महोदय, हरियाणा के मुख्य मंत्री की शपथ बड़ी मशहूर है, जहां राज्य के गवर्नर को दिल्ली बुला लिया जाता है और उनके गैस्ट हाउस में शपथ हुआ करती है। इस बार किसी ज्योतिषी ने कहा था कि चंडीगढ़ में शपथ हो। तो इन सारी चीजों को मद्दे नजर रखते हुए ख्याल आता है कि... (व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You are not moving your Resolution. Are you withdrawing your Resolution?

SHRI S. S. AHLUWALIA: I will withdraw. I would just make a few remarks.

महोदय, अफसोस की बात है कि... (व्यवधान)

SHRI PARVATHANENI UPENDRA) (Andhra Pradesh): He has to move it. He cannot speak before moving it... *(Interruptions)....*

श्री शंकर दयाल सिंह (बिहार) : यदि माननीय सदस्य को विदड्रा करना है तो इतनी भूमिका की क्या जरूरत है?

THE VICE-CHAIRMAN (SHRI BHASKAR ANN A JI MASODKAR): Let us treat it as your speech on the main Resolution.

SHRI S. S. AHLUWALIA: If you just do a tug-of-war, I can't speak.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Just listen. You are not moving your Resolution. Therefore, there is no Resolution as far as your are concerned. ... *(Interruptions).* ...

SHRI S. AHLUWALIA: I have not withdawn it-

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You are speaking on his Resolution.

SHRI S. S. AHLUWALIA; I have not yet withdrawn it. My Resolution is already there.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You have not moved it.

श्री सुरेन्द्रजीत सिंह अहलुवालिया रिजोल्यूशन मूव किया है, मैंने।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Just see the position. You have not moved your Resolution. Have you moved your Resolution?

SHRI S. S. AHLUWALIA: You never asked me that.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That is why you were called.

SHRI S. S. AHLUWALIA; Yes, I am moving my Resolution and after that I am speaking.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please move your Resolution... *(Interruptions)* ..,

SHRI PARVATHANENi UPENDRA; Let him first move it.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Ahluwalia...

SHRI S. S. AHLUWALIA: I have already moved my Resolution. I am speaking on that.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJi MASODKAR): Listen, listen. Formally...

SHIR S. S. AHLUWALIA: I have moved my Resolution.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJi MASODKAR): Have your moved your Resolution-

SHRI S. S. AHLUWALIA: Yes, for moving the Resolution only I have submitted it.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJi MASODKAR): Are you moving the Resolution?

SHRI S. S. AHLUWALIA; I am speaking on that ... *(Interruptions)*

SHRI PARVATHANENI UPENDRA; No, Sir. He has to formally move it and read out Resolution. How can he say "I moved it?"

SHRI S. S. AHLUWALIA: I have moved the Resolution.

I will move my motion.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJi MASODKAR): You please read it. What is your Motion? You read it.

SHRI S. S. AHLUWALIA: ,Okay. I move:

"That this House recommends to the President that the Proclamation issued by him on the 6th April, 1991, under article 356 of the Constitution, in relation to the State of Haryana, be revoked."

The questions were proposed.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJi MASODKAR): You can now speak.

DR. RATNAKAR PANDEY (Utter Pradesh): Now speak from the begin-ing. *(Interruptions)*

श्री सुरेन्द्रजीत सिंह अहलुवालिया : उपसभाध्यक्ष महोदय, हिंदुस्तान के चुनावी इतिहास में यह पहला मौका है कि जब एक महीने तक कंटीन्यूअस चुनाव चलेंगे। पूरे हिंदुस्तान में पहले 20 मई, 23 मई और 26 मई को चुनाव होने थे और उसके बाद असम के चुनाव की डेट डिक्लेअर की गई थी 6 और 8 जून की और उसके बाद पंजाब के चुनाव थे। पर असम के चुनाव से पहले जो 20, 23, 26 मई को चुनाव होने थे, उनके रिजल्ट डिक्लेअर हो जाने थे असम के चुनाव से पहले। अब हरियाणा के चुनाव 20 मई को हो चुके हैं। हरियाणा के चुनाव हो जाने के बाद आपके पास बहुत समय था कि आप उस चुनाव की घोषणा कर देते। उसकी काउंण्टिग हो जाती। आपने काउ-ण्टिग क्यों नहीं कराई? पूरे देश में जैसे आपने रोका है स्टेट असेम्बली को इससे कंस्टीट्यूशन क्राइसेस में पड़ी है। स्टेट असेम्बली कहीं भी इस तरह की कंस्टी-ट्यूशन क्राइसेस में नहीं पड़ी थी।

उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सरकार को यह बताना चाहता हूं कि कई आर्डिनेन्सेस हैं, उनके साथ आप खिलवाड़ न करें। संविधान की ताकत इस देश की जनता ने आपको सदुपयोग करने के लिए दी है, दुरुपयोग करने के लिए नहीं। जब आप पूरे हिंदुस्तान के चुनाव कराकर उसका रिजल्ट घोषित करने के बाद असम के चुनाव करा सकते तो क्या हरियाणा के चुनाव घोषित

[श्री सुरेन्द्रजीत सिंह अहलुवालिया]

करने के बाद आप भारत के पूरे हिस्सों के चुनाव नहीं करा सकते थे? क्यों रोका गया इसे? मेरी बात सीधी सी है कि यह जो लोगों के अधिकार हैं और उनको जो अपनी सरकार मिलनी चाहिए, उसको क्यों रोका नहीं जा रहा है? क्या उसकी नाकेबंदी नहीं की जा रही है? और ऐसी नाकेबंदी कस्टीट्यूशन के उन आर्टिकल्स के माध्यम से की जा रही है, जो आर्टिकल्स इस देश की जनता को मदद करने के लिए है। लेकिन उनके अधिकारों को रोका जा रहा है उन आर्टिकल्स के माध्यम से। ऐसा क्यों है?

उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सरकार को आइंदा के लिए वार्न करता हूं कि आप कस्टोडियन हैं कस्टीट्यूशन के, आप कस्टीट्यूशन के आर्टिकल्स के साथ खिलवाड़ मत करिए यह बात सिर्फ इस सरकार के लिए नहीं है, आज तो कोई भी सरकार हो, लेकिन आने वाली सरकार भी ध्यान रखे कि इस तरह का खिलवाड़ कस्टीट्यूशन के आर्टिकल्स के साथ न हो।

उपसभाध्यक्ष महोदय, मुझे पता है कि क्यों मंत्री महोदय की एगोनी है? आज अगर यह बिल पास नहीं होता है तो एक कस्टीट्यूशन क्राइसेस होती है और इस कस्टीट्यूशन की क्राइसेस को ध्यान में रखते हुए मैं अपना प्रस्ताव वापस लेता हूं।

SHRI PARVATHANENl UPENDRA; He cannot withdraw it on his own. House should permit it.

श्री शंकर दयाल सिंह : उपसभाध्यक्ष महोदय, मैं केवल एक वाक्य में अनुरोध करना चाहूंगा। आपकी अनुमति से केवल एक बात कहना चाहूंगा कि हरियाणा के राज्यपाल को अनेक तरह से दबाव डाला गया, उनको प्रभावित करने की चेष्टा की गई, लेकिन हरियाणा के राज्यपाल श्री धनिक लाल मंडल ने... **(व्यवधान)** अपने कर्त्तव्य का निर्वहन किया है।...

(व्यवधान)... इसलिए उनको धन्यवाद देना चाहिए।... **(व्यवधान)**...

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA); Sir, if this is allowed, there will be a debate. This should not be allowed. Sir, if the Haryana Governor is to be praised here his conduct has to be discussed

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You can speak on the Resolution.

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): This cannot go on record because Mr. Ahluwalia has withdrawn his Motion.

SHRI KAMAL MORARKA: He cannot pay tributes to the Haryana Gover-ner. We can criticise him also. *(Interruptions)*

श्री शंकर दयाल सिंह: श्री धनिकलाल मंडल राज्यपाल की रिपोर्ट है, सदन के सामने आई है, जिसमें धनिकलाल मंडल जी, राज्यपाल ने कहा है--ऐसे समय में वहां इस सरकार को बरखास्त करके राष्ट्रपति शासन लागू किया जाए। उसके लिए राज्यपाल को धन्यवाद देना चाहिए।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR). If you do not listen to the Chair, this will not go on record . ... *(Interruptions) ...*

PROF. CHANDRESH P. THAKUR (Bihar); I am on a point of order.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJi MASODKAR): Mr. Thakur, please listen. I am on my legs.

PROF. CHANDRESH P. THAKUR: He has made a charge against the Governor of Haryana and it should be ... *(Interruptions)...*

SHRI SATYA PRAKASH MALAVIYA); Sir, has it come on record?

SHRI KAMAL MORARKA: If the House is to be conducted in this fashion, we are ready If this is an election arena, we are ready.

श्री अजीत जोगी (मध्य प्रदेश) यह एलोगेशन उधर से आया है, इधर से नहीं। . . . **(व्यवधान)** . . .

THE (VICE-CHAIRMAN (SHRI BHASKAR ANNAJi MASODKAR): Please listen. Let us not go into it. Now the Motion is before the House. It is open for discussion.

SHRI S. JAIPAL REDDY (Andhra Pradesh): We have agreed to Pass it without discussion.

SHRI MOHINDER SINGH LATHER; Sir, I have been requesting you to give me an opportunity to speak.

THE (VICE-CHAIRMAN (SHRI BHASKAR ANNAJi MASODKAR): Mr. Lather, I will call you.

SHRI PARVATHANENl UPENDRA; Today morning Mr. Malaviya was there and it was agreed that it will be passed without discussion.

श्री शंकर दयाल सिंह : बिजनेस एडवाइजरी कमेटी की बैठक में जब तय हुआ है कि इस पर कोई बहस नहीं होगी . . . **(व्यवधान)**

श्री महेन्द्र सिंह लाठर : आपने बोलने का नाम नहीं दिया, फिर भी आप बोले। **(व्यवधान)** . . .

श्री शंकर दयाल सिंह : इसलिए उप-सभाध्यक्ष जी, अगर आप बहस अलाऊ करते हैं तो आप माननीय सदस्य को भी मौका दीजिए और इधर से भी मौका दीजिए।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR: Mr. Lather, yield for a minute.

SHRI MOHINDER SlNGH LATHER: I have been permitted by you.

THE VICE-CHAIRMAN (SHRI j BHASKAR, ANNAJI MASODKAR): I will allow you afterwards.

श्री मौलाना असद मदनी (उत्तर प्रदेश) : अगर डिस्कशन होना है तो कल होना चाहिए **(व्यवधान)** . . .

डा रत्नाकर पाण्डेय : बस करिए। कल करिए। . . . **(व्यवधान)** . . .

श्रीमती सत्या बहिन (उत्तर प्रदेश) : अगर चर्चा करनी है तो कल करिए।

श्री मौलाना असद मदनी : यह सब तय हो चुका था। अगर चर्चा करनी है तो कल करिए। . . . **(व्यवधान)** . . .

SHRI S. B. CHAVAN (Maharashtra); Sir, before this, Mr. Ahluwalia has to seek the permission of the House to withdraw his motion.

SHRI M. S. GURUPADASWAMY (Uttar Pradesh): The firm understanding was that this should be passed without any discussion. That is why we never allotted time at all. If you throw it up for discussion, many Members would like to speak on this. Therefore, the understanding is not to have discussion.

श्री मौलाना असद मदनी : बगैर डिस्कशन के होना चाहिए, नहीं तो कल तक के लिए मुल्तवी कीजिए।

डा० रत्नाकर पाण्डेय : बगैर डिस्कशन के पास करिए उपसभाध्यक्ष महोदय।

उपसभाध्यक्ष (श्री भास्कर अन्नाजी मासोदकर) : नहीं, नहीं। आज ही हो जाएगा। आप बैठ जाइए।

The understanding was that it will be passed without any discussion. This was the understanding but I cannot take away the right of the Member. If somebody wants to speak *1* have to permit him.

SHRI PARVATHANENI UPENDRA; I am on a point of order.

SHRI P- SHIV SHANKER (Gujarat): Sir, Mr. Gurupadaswamy has very rightly reminded_______ that if was understood at all hands that this should be passed without any discussion. After the hon. Minister moved the motion, there seems to be a rethinking in the Treasury Benches. If the Treasury Benches themselves would like to oppose, then let them say that they would like to oppose so that we will also make up our mind. If it is not a question of opposing, then we are prepared to pass it. What is their objection. Are they objecting to the passing of it? If all of us are prepared to pass it, why should they object?

श्री ईश दत्त यादव (उत्तर प्रदेश) : उपसभाध्यक्ष जी, हम लोगों का निवेदन यह है कि श्री शंकर दयाल सिंह जी ने बिना आपकी अनुमति के जो कुछ कहा है वह एक्सपंज कर दिया जाये । यह हम चाहते हैं... (**व्यवधान**)

श्री शंकर दयाल सिंह : चेयर ने मुझे इजाजत दिया । बिना अनुमति के मैं कभी भी अपनी बात नहीं कहता हूं... (**व्यवधान**)

SHRI KAMAL MORARKA: Sir, this is not fair. He might be saying he is a good Governor. I might say he is a third-class Governor. If 'good Governor' goes on record, 'third-class Gove-nor' can also go on record. You should understand what a double-edged weapon'it is.

SHRI PARVATHANENI UPENDRA: Mr. Vice-Chairman, it is correct that you cannot take. away the right of a Member.

श्री मौलाना असद मदनी: उपसभाध्यक्ष जी, अगर यह बहस होनी ही है तो कल को होनी चाहिये। और भी बहुत सी चीजें हैं ..(**व्यवधान**) आज बहस भी करवा रहे हैं और वक्त भी जाया कर रहे हैं और कल के लिये भी समय नहीं बढ़ाते... (**व्यवधान**)

†[شری مولانا اسعد مدنی : اپ سبھا ادھیکش جی - اگر یہ بحث ہونی ہی ہے تو کل کو ہونی چاہئے - اور بھی بہت سی چیزیں ہیں ..... (مداخلت) ..... آج بحث بھی کروا رہے ہیں اور وقت بھی ضائع کر رہے ہیں اور کل کیلئے بھی سمے نہیں بڑھاتے ... (مداخلت) ....]

SHRI PARVATHANENI UPENDRA; I am on a point of order.

THE VICE-CHAIRMAN (SHRI BHASKAR ANN A JI MASODKAR): What is your point of order?

SHRI PARVATHANENI UPENDRA: The Business Advisory Committee has not allotted any time for discussion. Suppose you allow a Member. On what basis will you allow him and how much time? That group has got 15 Members. Now, even if you allot one hour, they will be getting three and a half minutes. Then it is the choke of Members.from other parties to decide, whether they will partici-pate or not, whether they will use their time or not. Prescribe the time before allowing any Member because the Business Advisory Committee has not allotted any time. First let the House decide how much time we will allot. Then only, proportionately, they will get their time. You cannot allow him to speak like that.

श्री सत्य प्रकाश मालवीय : माननीय उपसभाध्यक्ष जी, जो तय हुआ था उस फ़सले को सब लोग मान रहे हैं और माननीय अहलुवालिया जी ने अपना संकल्प वापिस ले लिया है। गृह राज्य मंत्री का जो संकल्प है उसको वोट करा लीजिये ताकि बात खत्म हो ।

■(Translation in Arabic Script.

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUS TICE (SHRI SUBRAMANIAN SWAMY: Our Members deciding to speak arose because you permitted Shri Shankar Dayal Singh to make certain irresponsible remarks. If they are not on record, we will not speak. Otherwise, we should be allowed to speak.

SHRI SATYA PRAKASH MALAVIYA; Hon. Shankar Dayal Singhji spoke without your permission.

श्री सुबोध कान्त सहाय : उपसभाध्यक्ष महोदय, मैं अहलूवालिया जी को धन्यवाद देना चाहता हूं कि उन्होंने अपना संकल्प विड्रो कर लिया और सदन को पूरी तरह विश्वास दिलाना चाहता हूं कि जिस दिन ओमप्रकाश चौटाला की सरकार बनी थी उस दिन उनके पास बहुमत था और जिस दिन बहुमत खत्म हुआ तो उन्होंने सरकार भंग करके चुनाव कराने की बात कही थी और इसी के साथ मैं सम्मानित सदस्यों से अनुरोध करता हूं कि इसका अनुमोदन करने का कष्ट करें ।]

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, Mr. Ahluwalia wants to withdraw his motion. I suppose he has the leave of the House to withdraw this motion.

The motion was, by leave, withdrawn

THE VIC&CHAIRMAN (SHRI BHASKAR ANNAJT MASODKAR): Now, I will put the motion moved by Shri Subodh Kant Sahay to vote.

The question is".

"That this House approves the Proclamation issued by the President on the 6th April, 1991, under article 356 of the Constitution, in reaction to the State of Haryana.

The motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): We shall now proceed with the short Duration discussion.

SHORT DURATION DISCUSSION-FAILURE OF GOVERNMENT TO PRO-VIDE ADEQUATE SECURITY TO SHRI RAJIV GANDHI AND TO PRECENT THE LARGE SCALE VIOLENCE IN VARIOUS PARTS OF THE COUNTRY FOLLOWING HIS ASSASSINATION (Contd.)

SHRI N. E. BALARAM: Sir, I want to draw the attention of the Government towards two issues. One is to provide sufficient security to Rajiv Gandhi...

. . JTbe Vice-Chairman (Prof. Chandresh P. **Thakur)** in the Chair.]

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): May I make one request right in the beginning before I resume?

SHRI N. E. BALARAM: Sir, I don't want any interruption.

THE VICE-CHAIRMAN (PROF. CHANRDESH P. THAKUR): No, there is no intention to interrupt you. The only request is that there are far too many speakers still on the list and we will need the cooperation of all the Members who are going to speak, they should make limited remarks. We understand the issue is serious, people are feeling strongly about it and they want to go on record. So with this request, please continue.

SHRI N. E. BALARAM: Sir, I am sorry to say that during this discussion. I do not know why the name of Shri Rajiv Gandhi was dragged in because the issue we were supposed to discuss is entirely different. I can understand some of the references made, but the way in which things are spoken—I have listened to some of the speeches made by Shri Salve and some other friends on that side very carefully—I think they are not concerned with the issues involved because I never thought there was anything specific about Rajiv Gandhi in this discussion. I understood the point very well.

The point was—I think the last speaker also spoke the same point—suppose somebody opposed Rajiv Gandhi during his life time, either on the political plane or on the electronics issue or on the administration, when he was the Prime Minister, that does not mean that **the** man opposing his ideas or the **party**